

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32122/2017

(Arising out of impugned final judgment and order dated 29-09-2016 in SAD No. 1124/2010 passed by the High Court Of Judicature At Allahabad)

DURGESH KUMAR PANDEY

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 16-11-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Santosh Kumar Tripathi, AOR
Mr. Dinesh Tiwari, Adv.

For Respondent(s)

Mr. Gp. Capt. Karan Singh Bhati, AOR
Ms. Chitrangda Rastravara, Adv.
Ms. Monika Sharma, Adv.

Mr. Rajesh Kumar Singh, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent No.3 seeking adjournment, list the matter after two weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)